GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

UNSTARRED QUESTION NO. 1325 TO BE ANSWERED ON 11.02.2019

SOCIAL SECURITY SCHEMES FOR CONSTRUCTION WORKERS

1325. DR. HEENA VIJAYKUMAR GAVIT:

SHRI MOHITE PATIL VIJAYSINH SHANKARRAO:

SHRIMATI SUPRIYA SULE:

SHRI SATAV RAJEEV:

SHRI DHANANJAY MAHADIK:

DR. J. JAYAVARDHAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)the number of construction workers in the country at present, State/UT-wise;
- (b) whether deaths at construction sites are reportedly increasing in the country;
- (c)if so, the details thereof during the last three years and the current year, State/ UT-wise;
- (d)the details of guidelines issued to private and public construction majors on the safety and security of construction labourers at construction sites;
- (e)the various social security schemes being implemented for construction labourers in the country;
- (f) the total amount/funds collected by the Government under the Worker's Welfare Cess in the country and the amount utilized for the welfare of construction workers therefrom during the said period, State/UT-wise; and
- (g)the other steps taken/proposed to be taken by the Government to ensure better and proper utilization of such funds as well as for overall welfare and development of construction workers in the country?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

- (a): The State-wise number of building or other construction workers, registered with the State Building and Other Construction Workers' Welfare Boards under Section 12 of the Building and Other Construction Workers' (Regulation of Employment and Conditions of Service) Act, 1996 is given at Annexure-I.
- (b) to (d): The State-wise data in this regard in respect of the establishments in the Central Sphere is at Annexure- II. The major causes for the accidents at the construction site have been found to be road accidents, falling from the height and electrocution. **BOCW** (RECS) Act and the rules framed thereunder lay down exhaustive safety provisions and use of safety gears for protection of **BOC** workers. Under rule 210 of the Building and Other Construction Workers (RE & CS) Central Rules 1998, it is mandatory for the establishments to send report of any accident on the construction site to the Regional Labour Commissioner (Central), the Board with which the BOC worker involved in the accident was registered, the Director General, the next of kin/relative of the worker, the officer incharge of the nearest police station and the District Magistrate. In case of occurrence of any accident at the construction site, a detailed enquiry under rule 211 of the BOCW (RE&CS) Central Rules is conducted and the enquiry report is submitted by the enquiry officer before the Director General (Inspection). If it is found by the enquiry officer during the enquiry that there was negligence/lack of safety measures as prescribed under the BOCW (RE&CS) Act, 1996 prosecution is proposed against the defaulter employer.

Offices of the Chief Labour Commissioner(Central) are regularly conducting inspections under Building and Other Construction Workers (Regulation of Employment& Conditions of Services) Act, 1996 in the establishments falling under the Central Sphere for ensuring compliance of the Building and Other Construction Workers (Regulation of Employment& Conditions of Services) Act 1996. Inspections in the State sphere are conducted by the State enforcement agencies.

- (e): Section 22 of the Act provides for following welfare measures for BOC workers:
 - i. provide immediate assistance to a beneficiary in case of accident;
- ii. make payment of pension to the beneficiaries who have completed the age of sixty years;

- iii. sanction loans and advances to a beneficiary for construction of a houses not exceeding such amount and on such terms and conditions as may be prescribed;
- iv. pay such amount in connection with premia for Group Insurance Scheme of the beneficiaries as it may deem fit;
- v. give such financial assistance for the education of children of the beneficiaries as may be prescribed;
- vi. meet such medical expenses for treatment of major ailments of a beneficiary or, such dependent, as may be prescribed;
- vii. make payment of maternity benefit to the female beneficiaries;
- viii. make provisions and improvement of such other welfare measures and facilities as may be prescribed.

The State Building and Other Construction Workers Welfare Boards of the States have formulated welfare schemes for BOC workers based on the above.

- (f): The State/UT-wise details of cess fund under the Building and Other Construction Workers' Welfare Cess Act, 1996 and the Building and Other Construction Workers (RECS) Act, 1996 is at Annexure-III.
- (g): The Central Government has been issuing directions under Section 60 of the Building and Other Construction Workers (RECS) Act, 1996, to the State Governments/UT Administrations from time to time for proper utilization of cess fund in terms of the provisions of the Act.

Further, the Central Government has constituted a Monitoring Committee on 09.09.2015 under the Chairmanship of Secretary (Labour and Employment) to monitor the implementation of directions issued under Section 60 of the Act, specifically with reference to utilization of Cess fund for Welfare Schemes by the State Building and Other Construction Workers' Welfare Boards. The Committee has been holding regular meetings with the Principal Secretary/ Secretary/Labour Commissioners of all the States/UTs to monitor the progress made towards the implementation of the Act.

Annexure referred in reply to part (a) of Lok Sabha Un-Starred Question No. 1325 for 11.02.2019 regarding social security schemes for construction workers by Dr. Heena Vijay Kumar Gavit and others.

State-wise details of number of building workers registered with the States Building and Other Construction Workers Welfare Boards up to 30.09.2018 (provisional):

Sl. No.	Name of the States/UTs	No. of building workers		
		registered with the Board		
1	Andhra Pradesh	18,15,889		
2	Arunachal Pradesh	30,841		
3	Assam	1,43,574		
4	Bihar	8,28,451		
5	Chhattisgarh	15,74,790		
6	Goa	3,738		
7	Gujarat	6,54,550		
8	Haryana	7,63,373		
9	Himachal Pradesh	1,47,932		
10	J&K	3,42,295		
11	Jharkhand	7,96,146		
12	Karnataka	15,42,432		
13	Kerala	14,91,300		
14	Madhya Pradesh	29,96,227		
15	Maharashtra	9,89,018		
16	Manipur	1,18,332		
17	Meghalaya	24,032		
18	Mizoram	21,865		
19	Nagaland	11,912		
20	Odisha	22,34,569		
21	Punjab	7,46,102		
22	Rajasthan	20,49,258		
23	Sikkim	36,236		
24	Tamil Nadu	28,53,544		
25	Telangana	11,75,531		
26	Tripura	99,762		
27	Uttar Pradesh	42,08,744		
28	Uttarakhand	2,32,627		
29	West Bengal	31,01,362		
30	Delhi	5,39,421		
31	A & N Island	14,392		
32	Chandigarh	19,813		
33	Dadra & Nagar Haveli	2,176		
34	Daman and Diu	5,149		
35	Lakshadweep	179		
36	Puducherry	41,224		
	Total	3,16,56,786		

Annexure -II

Annexure referred in reply to parts (b) to (d) of Lok Sabha Un-Starred Question No. 1325 for 11.02.2019 regarding social security schemes for construction workers by Dr. Heena Vijay Kumar Gavit and others.

State-wise details of number of workers died at construction sites in the Central sphere

Sl.	State	2016	2017	2018	2019
No		Workers	Workers	Workers	Workers
		Died	Died	Died	Died (till date)
1	Karnataka	4	1	2	data not
2	Gujarat	17	1	4	available
3	Haryana Punjab				
	J&K HP	3	0	0	
4	Uttar Pradesh	3	0	0	
5	Andhra Pradesh	0	0	0	
6	Kerala	11	1	0	
7	Rajasthan	3	0	0	
8	Tamil Nadu	0	0	0	
9	Bihar	0	1	0	
10	West Bengal	0	1	0	
11	Maharashtra	6	3	2	
12	Madhya Pradesh	2	1	2	
13	New Delhi	6	0	0	
14	Assam	2	0	1	
15	Orissa	1	0	0	
16	Jharkhand	0	0	0	
17	Chhattisgarh	0	0	1	
	TOTAL		9	12	

Annexure referred in reply to part (f) of Lok Sabha Un-Starred Question No. 1325 for 11.02.2019 regarding social security schemes for construction workers by Dr. Heena Vijay Kumar Gavit and others.

State-wise position of Cess Collected and Amount Spent under the Building and Other Construction Workers Acts, 1996 upto 30.09.2018 (Provisional)

Sl. No.	Name of the States/UTs	Amount of cess collected (Rs. in Crore)	Amount spent (Rs. in Crore)	
1	Andhra Pradesh	2374.71	519.17	
2	Arunachal Pradesh	120.36	115.16	
3	Assam	857.29	184.79	
4	Bihar	1181.86	147.68	
5	Chhattisgarh	1035.85	885.12	
6	Goa	147.46	1.22	
7	Gujarat	2097.62	197.19	
8	Haryana	2253.98	425.24	
9	Himachal Pradesh	415.13	96.33	
10	J&K	711.53	301.97	
11	Jharkhand	444.91	236.81	
12	Karnataka	5071.04	4519.52	
13	Kerala	1654.38	1886.63	
14	Madhya Pradesh	2513.31	1300.45	
15	Maharashtra	6462.23	402.57	
16	Manipur	89.19	74.35	
17	Meghalaya	131.79	3.38	
18	Mizoram	40.37	21.95	
19	Nagaland	42.8	13.17	
20	Odisha	1403.82	816.91	
21	Punjab	1191.94	628.37	
22	Rajasthan	2057.25	1162.88	
23	Sikkim	100.21	29.27	
24	Tamil Nadu	2517.32	787.04	
25	Telangana	1210.12	262.92	
26	Tripura	170.72	22.618	
27	Uttar Pradesh	3895.14	1050.9	
28	Uttarakhand	251.11	68.39	
29	West Bengal	2138.53	956.75	
30	Delhi	2547.94	393.66	
31	A & N Island	55.28	8.13	
32	Chandigarh	113.73	6.56	
33	Dadra & Nagar Haveli	29.61	0.0044	
34	Daman and Diu	37.17	0.57	
35	Lakshadweep	7.24	0	
36	Puducherry	100.16	63.92	
	Total	45473.1	17591.592	
